

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 129/04/2019 O.A./260/278/2019 DR S P ROUT

-V/S-

GEOLOGICAL SURVEY OF INDIA ITEM NO:19 FOR APPLICANTS(S) Adv. : Mr. B.S. Tripathy

FOR RESPONDENTS(S) Adv.: Mr. C.M. Singh

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>The grievance of the applicant is that he has been transferred from Bhubaneswar where he was posted since 2013 and he has been transferred now to Jaipur vide the order dated 18.04.2019 (Annexure-A/1). It is submitted further that the applicant is entitled to be considered to be retained in the same station as his wife (who is serving at Bhubaneswar) in pursuance to the DOP&T O.M. dated 30.09.2009 (Annexure-A/3). He further submitted that the applicant has submitted representation dated 22.04.2019 (Annexure-A/2) for reconsideration of his transfer in the light of DOP&T O.M. dated 30.09.2009 (Annexure-A/3) and on other grounds as mentioned in the representation.</p>
	<p>Ld. Counsel for the respondents submitted that this a chain transfer and the substitute at Sl. No.20 has been posted in his place and opposed for any interim relief as payed for in the OA. It is further submitted that applicant has completed more than 04 years in present place of posting.</p>
	<p>In view of the above submissions and taking note of the fact that the representation dated 22.04.2019 (Annexure-A/2) filed by the applicant is pending with</p>

the respondents and without expressing any opinion on the merit of this case, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 22.04.2019 (Annexure-A/2) of the applicant in the light of the DOP&T O.M. dated 30.09.2009 (Annexure-A/3) and dispose of the same by passing a speaking and reasoned order under intimation to the applicant within a period of one month from the date of receipt of a copy of this order.

It is made clear that till disposal of the said representation dated 22.04.2019, the applicant will be allowed to continue at the present Station i.e at Bhubaneswar. In case his reliever joins before disposal of the applicant's representation as stated above, the respondents may suitably adjust the reliever till a decision is taken on the applicant's representation dated 22.04.2019.

The O.A. is disposed of at this stage accordingly. No costs.

Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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